GOVERNMENT OF INDIA MINISTRY OF SHIPPING

LOK SABHA UNSTARRED QUESTION NO.4716 TO BE ANSWERED ON 30th MARCH, 2017 INCIDENT OF COLLISION OF SHIPS

4716. SHRI P. NAGARAJAN:

Will the Minister of SHIPPING be pleased to state: पोतपरिवहनमंत्री

- (a) whether the Government has set up or proposes to set up an inquiry committee on the incident of collision of two ships carrying crude oil and LPG of the Chennai Coast in January, 2017;
- (b) if so, the details and the findings thereof;
- (c) the details of loss of lives and materials due to the said accident;
- (d) whether the Government proposes any compensation to the affected victims of the said accident; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER MINISTER OF STATE IN THE MINISTRY OF SHIPPING

(SHRI PON. RADHAKRISHNAN)

nce with Section 359 of the Merchant Shipping Act, 1958, the

(a)&(b):In accordance with Section 359 of the Merchant Shipping Act, 1958, the Directorate General of Shipping has ordered an inquiry into the incident of collision which occurred between MT Dawn Kanchipuram and MT BW Maple on 28.01.2017 and report the circumstances that led to the collision and findings therein. Interim report on the collision has been received with following findings:-

- (i) Non adherence to the International Regulations for Preventing Collision at Sea. 1972 and lack of application of principles of basic seamanship; and
- (ii) Bunker oil from vessel MT Dawn Kanchipuram spilled into the sea is causing pollution.
- (c): There was no loss of life or injury to any crew on board the vessels involved in the collision. However, due to collision, some damage was suffered by vessels MT Dawn Kanchipuram and MT BW Maple. Besides this, there was an oil spill incident that led to environmental pollution.
- (d): As there was no loss of life, no compensation was considered. However, for oil cleaning up operation, various organizations/authorities were involved including the Ports, Oil companies, Coast Guard, various Departments of the State Government as well as the owner of the vessel MT Dawn Kanchipuram. Some of them have made a claim for their expenditure in cleaning pollution.
- (e): The Protection and Indemnity (P&I) insurer of the vessel MT 'Dawn Kanchipuram' has established a local 'Claims Desk' of M/s Crowe Boda and Company Pvt. Ltd., Chennai to receive claims in respect of losses related to oil pollution damage. Representatives of MT Dawn Kanchipuram have been advised by Directorate General of Shipping to make upfront settlements

of claims of expenditure incurred by various organisations/authorities involved in cleaning up operation.
